

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 952/1988. 198
T.A. No.

DATE OF DECISION June 1, 1988.

Shri B.V.S. Prashad, Petitioner

Shri S.C. Luthra, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s).

Shri M.L. Verma, counsel, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether to be circulated to other Benches? No

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(Kaushal Kumar)
Member

1.6.1988.

K. Madhava Reddy
Chairman

1.6.1988.

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

Regn. No. OA 952/1988.

June 1, 1988.

Shri B.V.S. Prashad Applicant.

Vs.

Union of India & Ors Respondents.

CORAM:

Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Shri S.C. Luthra, counsel.

For the respondents ... Shri M.L. Verma, counsel.

(Judgment of the Bench delivered by

Hon'ble Mr. Justice K. Madhava Reddy,
Chairman).

The basis of this application by one of the candidates for the All India Services & Central Allied Services Examination held by the UPSC, is that there was an error in recording the marks secured by him in Paper I of Zoology. He contends that it should have been 169 but due to some mistake it was put as 069. On notice, the respondents have produced the original answer script of the applicant which clearly shows the marks awarded for each of the answers written by him and the total of these marks adds upto only 53. By moderation, it was raised to 69. We are satisfied that there was no error in evaluation. We express no opinion as regards moderation as that question has not been raised before us.

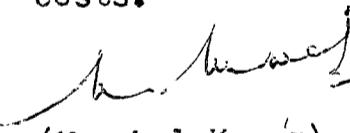
In MAHARASHTRA STATE BOARD OF SECONDARY AND HIGHER SECONDARY EDUCATION AND ANOTHER Vs. PARITOSH BHUPESH



KURMARSHETH , ETC. ETC.(1) the Supreme Court observed:

"it is in the public interest that the results of Public examinations when published should have some finality attached to them. If inspection, verification in the presence of the candidates and revaluation are to be allowed as of right, it may lead to gross and indefinite uncertainty, particularly in regard to the relative ranking etc. of the candidates, besides leading to utter confusion on account of the enormity of the labour and time involved in the process.... As has been repeatedly pointed out by this Court, the Court should be extremely reluctant to substitute its own views as to what is wise, prudent and proper in relation to academic matters in preference to those formulated by professional men possessing technical expertise and rich experience of actual day-to-day working of educational institutions and the departments controlling them".

On the facts, as no error in evaluating the answer script of the applicant is established, this application fails and is accordingly dismissed with no order as to costs.


(Kaushal Kumar)

Member

1.6.1988.


(K. Madhava Reddy)

Chairman

1.6.1988.